

## STATEMENT

The total amount of aid in the shape of grants, gifts and loans obligated so far by the foreign countries and agencies as per agreements concluded with them is indicated below:—

## United States:

USA ID:

(a) •\$ 28.67 million.

(b) Rs. 144.69 million.

•(i) This sum includes assistance amounting to \$ 20 million recently obligated by USAID for intensifying the Family Planning Programme.

(ii) This sum does not include expenditure incurred by the USAID for providing consultancy services and Short-Term Fellowships

## Ford Foundation:

\$ 3.526 million In addition the Ford Foundation has also provided dollar assistance to the extent of \$ 6.194 million to various other institutions in India for aspects falling within the ambit of Family Planning Programme.

## Sweden :

SIDA:

(i) 164.9 million pieces of Condoms (Nirodh).

(ii) 20 printing units for State Family Planning Bureau; and Central Department of Family Planning.

(iii) 250 tons of offset paper.

(iv) 500 tons of glazed newsprint.

(v) a Contingent Fund of upto 100,000 Swedish Crowns to cover minor unexpected expenditure in foreign currency areas crucial to the success of the Family Planning Programme.

(vi) Electric Testing Machine including spare parts—

One Unit cost  
f.o.b. US \$ 63,000

(vii) Packing Machines including spare parts—For a total capacity of 210 gross per hour—

Cost f.o.b. U.S. \$	..	80,000
Cost f.o.b. U.S. \$	..	143,000
Freight & Insurance \$	..	20,000

Total maximum cost c.i.f. U.S. \$ 163,000

## Japan:

Yen credit equivalent to \$ 0.4 million.

## Denmark:

10,000 pieces of IUD (Antigen) for clinical trials. Population Council (New York):

\$ 1.115 million.

Assistance is also being received from UN and its specialised agencies e.g. World Health Organisation and UNICEF by way of Consultancy Services, Fellowships and Equipment.

## CLASHES BETWEEN ASIANS AND ENGLISHMEN IN LONDON

134. SHRI J. S. TILAK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that in the clashes that recently took place in London between Asians and Englishmen, many persons of Indian Origin were injured; and

(b) if so, whether the Government of India took up this matter with the British authorities and what was the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Government have no information about any recent clashes in London between Asians and Englishmen.

(b) Attention is invited to the answer given on 0th August, 1970 in the House to Unstarred Question No. 583 on this subject.

## छावनी कानूनों में संशोधन

135. श्री निरंजन वर्मा :

श्री प्रेम गतोहर :

श्री सुन्दर सिंह भंडारी :

श्री ना० कृ० शेखवलकर :

श्री लाल ग्राडवाणी :

श्री जगदम्बी प्रसाद यादव :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि छावनी कानूनों में संशोधन करने के कुछ प्रस्ताव सरकार के विचाराधीन हैं, और यदि हां तो कब से ; और

(ख) उनका द्वारा क्या है और इस संबंध में सरकार कब तक वैधानिक कार्यवाही करने का विचार रखती है ?

## f [AMENDMENTS IN CANTONMENT LAWS

135. SHRI NIRANJAN VARMA: SHRI PREM MANOHAR: SHRI SUNDAR SINGH

BHANDARI: SHRI N. K. SHEJWALKAR: SHRI LAL K. ADVANI: SHRI T. P. YADAV: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that some proposals to make amendments in the Cantonment laws are under Government's consideration and if so, since when; and

(b) what are the details thereof and by when Government propose to bring forward legislative measures in that regard?

रक्षा मंत्रालय में राज्य मंत्री (श्री नरेन्द्र सिंह महिडा) : (क) जी हाँ। छावनी अधिनियम का अंतिम बार 1954 में संशोधन किया गया था। उस के पश्चात् छावनी अधिनियम में और अधिक संशोधन करने के लिए समय-समय पर प्रस्ताव प्राप्त हुए हैं।

(ख) अन्य बातों सहित छावनी अधिनियम 1924 के संशोधन प्रस्तावों में आवृत है :—

(1) राज्य की नीति के निदेशी सिद्धान्तों के अनुसार निःशुल्क और अनिवार्य आरंभिक शिक्षा का पुरःस्थापन।

(2) छावनी बोर्ड के सदस्यों की कार्य-विधि तीन वर्ष से 5 वर्ष तक बढ़ाना।

(3) छावनियों के लोकतन्त्रीकरण की ओर अब तक जारी किए गए कार्यकारी आदेशों का संविधिक प्रभाव प्रदान करना।

(4) सैनिक स्थानों के तौर पर छावनियों के गुणरूप से संगत छावनी प्रशासन का और अधिक लोकतन्त्रीकरण।

(5) अधिनियम की कई उपबंधों में त्रुटियों को दूर करना।

(6) अधिनियम के प्रशासन में अनुभूत कठिनाइयों को दूर करना।

लिखित इंगित कर पाना शक्य नहीं कि जब विधेयक संसद् में पुरस्थापित किया जाएगा।

t[THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDER SINGH MAHIDA): (a) Yes, Sir. The Cantonments Act was last amended in 1954. Thereafter, proposals have been received from time to time for further amending the Cantonments Act.

(b) The proposals for amending the Cantonments Act, 1924, cover *inter alia*—

(1) Introduction of free and compulsory primary education in accordance with the directive principles of State Policy;

(2) Increase in the tenure of office of the members of the Cantonment Boards from 3 to 5 years;

(3) Giving statutory effect to executive orders already issued towards democratisation of Cantonments;

(4) Further democratisation of Cantonment administration consistent with the nature of Cantonments as Military Stations;

(5) Rectification of defects in certain provisions of the Act; and

(6) Removal of difficulties experienced in the administration of the Act.

It is not feasible to indicate the date on which the Bill will be introduced in Parliament.]

1962 तथा 1965 के चीनी तथा पाकिस्तानी आक्राणों के सम्बन्ध में रक्षा मंत्रालय द्वारा अध्ययन

136. श्री राम सहाय : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि 1962 में चीनी आक्रमण तथा 1965 में पाकिस्तानी आक्रमण के संबंध में उनके मंत्रालय द्वारा किए जा रहे अध्ययन के विषय में कितनी प्रगति हुई है और इस बारे में कब तक अध्ययन कार्य पूरा कर लिये जाने का विचार है ?

ffDiriNci MINISTRV STi/niFs ON THE 1962' AND 1965 CHINESE AND PAKISTANI AGGRESSIONS

136. SHRI RAM SAHAI: Will the Minister of DEFENCE be pleased to state what progress has been made in connection with the studies carried out by his Ministry with regard to the Chinese attack in 1962 and the Pakistani aggression in 1965 and by when the studies on these subjects are proposed to be completed?

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